

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No203  
TP/04(AHM)2022  
(CP(IB) 82 of 2009)

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Plastichemix Industries

.....Applicant

V/s

Hemant Palstics And Chemicals Limited

.....Respondent

**Order delivered on ..01/12/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Pavan Godiawala, Adv.

For the Respondent :

**ORDER**

None appears for the corporate debtor.

During the hearing, it is seen that the date of default is January 2005, there were pendency of various proceedings before authority, including the Hon'ble Gujarat High Court, and whether application is barred by limitation has to be checked. Learned Counsel Mr. Godiawawla states that the application is well within limitation. Let the chart of the dates and events with the relevant explanation for extension of the limitation period with or without acknowledgement be filed within two weeks.

If none appears for the corporate debtor, the matter will be heard on the next date. Let the copy of this order be served on the corporate debtor by the Learned Counsel for the applicant.

List on 02.01.2023.

-sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**